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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 05<sup>th</sup> day of NOVEMBER 2007

Original Application No. 1057 of 2007

Hon'ble Mr. P.K. Chatterji, Member (A)

Laxman Das, S/o Kallu, R/o 166, Nanakganj, Sipari Bazar, Jhansi.

. . . . . Applicant

By Adv: Sri R.K. Shukla

V E R S U S

1. Union of India through its General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager (Personnel), North Central Railway, Jhansi.
3. Chief Personnel Officer, Headquarter, North Central Railway, Allahabad.

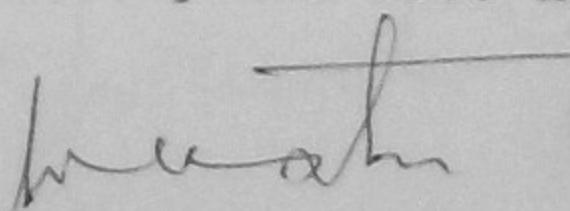
. . . . . Respondents

By Adv: Sri P.N. Rai

O R D E R

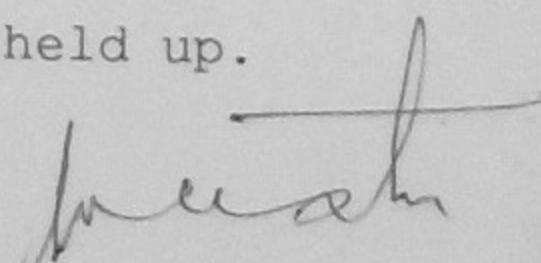
Sri P.K. Shukla learned counsel for the applicant and Sri P.N. Rai learned counsel for the respondents.

2. The matter is regarding the regularization of the applicant (who is an ex casual labour in the Railways) which has got stuck in the rigmarole of correspondences between the newly created NCR and the DRM, Jhansi. It is stated in the application that as per special drive for regularization of ex-casual labour the applicant was called for screening on 31.05.2003 and after considering his case he was



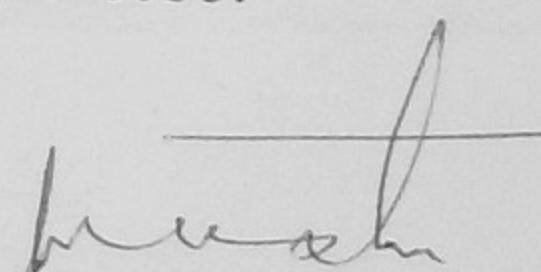
(3)

placed at Sl. No. 139 of the seniority list made by the Screening Committee for further approval. At the time of screening NCR Allahabad was not created. Therefore, DRM, Jhansi, the unit under which the applicant worked as casual labour sent it to the General Manager, of the Railways at Mumbai pointing out that while entering his date of service, date of recruitment was entered erroneously as 03.06.1966 instead of 03.06.1986. Therefore, the matter was referred to the General Manager concerned for his approval for making correction. In the meantime the NCR was created and the DRM, Jhansi sent the records to the General Manager, NCR, Allahabad (respondent No. 1) for taking appropriate action. However, since then the matter was stuck and was not making any progress inspite of several representations made by the applicant. In April 2007 a letter was written on behalf of the General Manager, NCR, Allahabad to DPO, Jhansi for giving details of the case for appropriate action. But the applicant says that such details is already available. He has, therefore, approached this Tribunal with the request that what ever be the matter, if the Tribunal gave suitable direction to both the DRM, Jhansi (respondent No. 2) and the General Manager, NCR, Allahabad (respondent No. 1) the matter will be settled. His regularization was about to be completed, but due to creation of new zone at Allahabad the matter has been held up.



(4)

3. Having heard this matter further I am of the view that the respondents' correspondences annexed with this OA reflects that perhaps there is no dispute regarding the fact that the applicant was screened and his name was placed in the seniority list and, therefore, it was only a matter of time by which he could have been regularized. But due to creation of the new zone some how the matter has been held up. I am of the opinion that there is no need to keep this matter pending in this Tribunal for adjudication as a positive and proactive action on the part of respondent No. 1 and 2 can have the matter settled within short time. With this observation I direct the respondent No. 1 to examine the matter and if any documents is wanting, to obtain it from respondent No. 2 and have the matter disposed of as admissible under rules. This process would be completed within a period of 04 months from the date of communication of this order. With this direction the OA is disposed of. No cost.



Member (A)

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